



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH

ORDER SHEET

Application No. O.A. 159 of 2006

Applicant(s) Gadadhar Pradhan & others Respondent(s) Union of India & others

Advocate for Applicant (s) M/S. S. Pattanaik
L. K. Mohanty
D. K. Mohanty

Advocate for Respondent (s) M/s. U.B. Mohapatra

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>I.p.o of Rs. 50/- filed. Copy served. Defects pointed out in scrutiny may kindly be seen. For favour of registration/consideration please as per memo</p> <p><u>21.2.06</u></p> <p><u>S.O.(T)</u></p> <p><u>21.2.06</u></p> <p><u>21.02.06</u></p> <p>For Admission with Stay MA-104/06 for joint application. Copy served.</p> <p><u>21.2.06</u></p> <p>Bench.</p>	<p>REGISTER</p> <p><u>21.02.06</u></p> <p><u>Order dated: 22.02.2006</u></p> <p>Heard Mr. S.Pattnaik, Id. Counsel appearing for the Applicant and Mr. U.B.Mohapatra, Id. Sr. Standing Counsel; on whom a copy of this O.A. has already been served.</p> <p>M.A. 104/06, filed by the 06 Applicants (seeking permission to prosecute this case jointly), is hereby allowed.</p> <p>A prima-facie case having been found out in favour of the Applicants, this case is admitted. Notices be issued to the Respondents requiring</p>

Notes of the Registry

Orders of the Tribunal

Order dt. 22.2.06

Copy of order with notice may be sent to all Respondents by Regd. Post / AD.

them to file Counter within six weeks.

This case (O.A.No.159/06) be always taken up analogously with O.A.Nos. 606/05, 634/05 and 855/05.

Respondents are hereby asked, as an ad-interim measure, not to disengage the Applicants/not to discontinue the casual engagements of the Applicants not to substitute the Applicants by any fresh personnel engaged through the service providers/contractors without leave of this Tribunal. While granting this ad-interim order, liberty is hereby granted to the Respondents to file their objection, if any, to the interim prayers made in this O.A./ to the present ad-interim order.

Send copies of this order to the Respondents, along with notices, and free copies of this order (with copies of the Cause Title pages 1 and 2 of the O.A.) be handed-over to the Id. Counsels appearing for both the parties.

Member (Judicial)

J. J. J.
22/02/06

A
2.3.06

Jh
23/06
S.O. (J)

Counter not filed.

For orders.

B
9.5.06

Rego.

Order dt. 10/05/06

Applicant Es absent on call. On the prayer of Id. SSCG the matter Es adjd. to 19/07/06 for Counter.

REGISTRAR

Counter not filed.
For orders.

Reg

h
5/5/06